

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 6469 of 2021

Rahul @ Rahul Kumar Das Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Pradipto Mitra, Advocate

For the Opposite Party : Mr. Vijay Kumar Sinha, A.P.P.

3/06.09.2021 Heard the parties.

So far as defect no. 5 (e) is concerned, learned counsel for the petitioner undertakes to remove the same, once the situation normalizes. As regards, the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Bagbera P.S. Case No. 172 of 2020.

The petitioner is alleged to have regularly established physical relationship with the informant on the pretext of marriage. However, on the assurance of going to Ranchi, the petitioner had left her in the lurch which resulted in the institution of the FIR.

In the statement under Section 164 Cr.P.C. of the victim which has been recorded in paragraph 21 of the case diary, she has supported the allegation. From the medical report, the age of the victim seems to have been assessed to be about 19 years. There appears to be a long standing love-affair between the petitioner and the informant. The petitioner is in custody since 01.03.2021.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge V cum Special Judge (PCOSO), Jamshedpur in connection with Bagbera P.S. Case No. 172 of 2020.

(Rongon Mukhopadhyay, J)